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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 500 of 2006

Jabalpur, this the 2nd day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Lalchand Gujar, S/o. Late Ramkishan
Gujar, Aged about 25 years, R/o. Borkhi,
Tahsil Amla, District Betul (MP).

Applicant

(By Advocate – Shri Gautam Prasad)

V E R S U S

1. Union of India, through :
Its Secretary, Ministry of Defence,
Government of India, Sena Bhavan,
New Delhi.
2. The Commanding Officer,
Indian Air Force Station Amla,
District Betul (MP).
3. The Commanding Officer,
Headquarter Maintenance Command,
Indian air Force Vayu Sena Nagar,
Nagpur (MS).

Respondents

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

The father of the applicant late Ramkishan Gujar was working as Carpenter/Chargeman with the respondents and died on 2.4.1998 due to massive heart attack. The applicant preferred an application in the prescribed proforma for grant of compassionate appointment but the same was rejected on 26.5.2003 (Annexure A-1) on the ground that he could not come on merit. He again filed an application for appointment on compassionate ground subsequently when he had passed 10th Standard and undergone successfully one year Diploma

Course in Carpenter from ITI, Betul in May 2002. Thereafter again the applicant filed a representation on 28.2.2006 wherein he has brought out certain facts that some cases for compassionate appointment have been considered sympathetically, in similar circumstances, but the respondents without considering the same are sitting tight over the matter. The learned counsel for the applicant has requested that his grievances would be redressed in case direction is issued to the competent authority for disposal of his representation Annexure A-4.

2. We accordingly, direct the competent authority to consider and decide the said representation of the applicant at Annexure A-4 in the light of the averments contained in the OA, within a period of three months from the date of receipt of a copy of this order. With the aforesaid direction the OA is disposed of at the admission stage itself. Be it noted that we have not expressed any opinion on the merits of the case.

A. K. Gaur
(A.K. Gaur)
Judicial Member

Gaurav
(Dr. G.C. Srivastava)
Vice Chairman

पृष्ठांकन सं. ओ/न्या.....जवलपुर, दि.....
पत्रिभिरुपि आन्दो शितः--
"SA" (1) सचिव, उच्च प्रान्तिक धारा एसोसिएशन, जवलपुर
(2) आनंदक श्री/प्रीति/कु.के काउंसल
(3) प्रस्तावी श्री/प्रीति/कु.के काउंसल
(4) विधायक, कोपडा, जवलपुर ज्यायपीठ

सूचना एवं आवश्यक कार्यवाही हेतु

14-8-06

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